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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1883/2000

New Delhi this the 28th day of November, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Smt. Chandra Prabha,
Working as Dy. Director
in the Directorate of
Social Welfare, 1 Canning Lane,
Kasturba Gandhi Marg,
New Delhi-1. Applicant

(through Sh. S.C. Luthra, Advocate)

Versus

1. The U.P.S.C. through
its Secretary,
Shahjahan Road,
New Delhi-3.
2. Union of India through
the Secretary,
Ministry of Social Justice &
Empowerment,
Shastri Bhawan,
New Delhi.
3. Sh. P.P. Dhall,
Dy. Director (FAS),
Dept. of Social Welfare,
Govt. of NCT Delhi,
1, Canning Lane, K.G. Marg,
New Delhi.
4. Sh. M.K. Sharma,
Supat Poor Home Complex,
Dept. of Social Welfare,
Govt. of NCT Delhi,
Kingsway Camp,
Delhi-9.
5. Sh. V.B. Pandey,
Legal Adviser,
Land & Building Deptt.,
Govt. of NCT Delhi,
Near ITO, New Delhi-2. Respondents

(through Sh. Madhav Panikar, Advocate)

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ORDER(ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Learned counsel for applicant states that the applicant has unfortunately expired and the O.A. abates. Accordingly, the O.A. is disposed of as having ~~been~~ abated.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S. R. Adige

Vice-Chairman(A)

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